

11

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/3/2017
NAME OF THE PETITIONER(S) : PRAKASH REXINE PVT LTD +3
NAME OF THE RESPONDENT(S) : G. SHREE PAL SAMDARIYA
UNDER SECTION : 241/242 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Shankaranarayanan
for Respondents
ARUNA GANESH

Counsel for
Respondents
Counsel for Petitioners

K. Anantha Padmanabha Swamy
Member (Judicial)

ORDER

Ms Aruna Ganesh, counsel for petitioner present. Shri Shankaranarayanan, counsel for respondents present. The matter was to be heard on merits for admission of the petition. But a proposal has been initiated by both the counsels for amicable settlement between the parties since they belong to one family and are blood brothers. Both the counsels are directed to prevail over the parties and come to a consensus for any possible settlement. Time is enlarged for the same. Put up on **28.02.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)